

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 9 of 2013 &
I.A. No. 62 of 2013**

Dated : 16th July, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Jamshedpur Utilities & Services Co. Ltd. Appellant (s)

Versus

Jharkhand Electricity Regulatory Commission ... Respondent (s)

Counsel for the Appellant(s): Mr. S.R. Patnaik

Counsel for the Respondent(s): Mr. C.K. Rai for JSERC

ORDER

We have heard the learned counsel for the Commission. He has also filed his written note. Incidentally, he raised the question of maintainability of the Appeal.

The learned counsel for the Appellant is directed to file the reply written note with regard to the maintainability of the Appeal on or before 31.07.2013 after serving copy on the other side.

Post the matter for further submissions on **13.08.2013**.

**(Rakesh Nath)
Technical Member**
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**(Justice M. Karpaga Vinayagam)
Chairperson**